

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 106

CP(IB) No. 298/Chd/Pb/2022

IN THE MATTER OF:-

Intec Capital Limited

...Petitioner

Versus

Nainy Malik

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 02.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Dhruv Parwal, Advocate

For the RP : Mr. D. P. Garg, Advocate

**For the respondent
/personal guarantor** : Mr. Kartik Parmod Goel proxy counsel for Mr.
Sandeep Suri, Advocate

ORDER

It is stated by proxy counsel appearing on behalf of the personal guarantor that reply has been e-filed. Let hard copy of the same be filed during the course of the day. Rejoinder if any, be filed within one week with a copy in advance to the counsel opposite. Ld. counsels for the parties are directed to file short written submissions if any, at least one week before the next date of hearing by exchanging copies with each other. Let the matter be listed on 08.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)